GOVERNMENT OF INDIA EXTERNAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3472 ANSWERED ON:01.12.2010 **BILATERAL TREATIES WITH ASIAN** Shantha J

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether there is any proposal to review bilateral treaties with any Asian countries;
- (b) if so, the details of any such proposals; and
- (c) the circumstances under which Government reviews bilateral treaties with foreign countries?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SMT. PRENEET KAUR)

- (a) & (b) Yes. Details of treaties/agreements under review are as follows:
- Sl.No. Country Name of Treaty
- 1. China Do 2. Indonesia Double Taxation Avoidance Agreement
- (i) Air Services Agreement
- (ii) Double Taxation Avoidance Agreement
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- (ii) Air Transport Agreement
- (iii) Programme on Cultural and Educational Cooperation.
- 4. Japan Double Taxation Avoidance Agreement
- 5. Jordan Double Taxation Avoidance Agreement
- 6. Malaysia
- (i) Double Taxation Avoidance Agreement
- (ii) Air Services Agreement
- 7 Mongolia Double Taxation Avoidance Agreement
- 8. Nepal 1950 Treaty of Peace and Friendship
- 9. Singapore Comprehensive Economic Cooperation Agreement
- 10. South Korea Double Taxation Avoidance Agreement
- 11. Syria Double Taxation Avoidance Agreement
- Thailand Air Services Agreement
- 13. Vietnam Double Taxation Avoidance Agreement
 14. Kuwait Double Taxation Avoidance Agreement
- 15. UAE Protocol to the Double Taxation Avoidance Agreement
- 16. Oman Double Taxation Avoidance Agreement
- 17. Saudi Arabia Double Taxation Avoidance Agreement
- 18. Qatar Double Taxation Avoidance Agreement
- (c) Treaties are monitored continuously and amended as required through consultation and negotiations, and with the approval of treaty parties.